

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-80(PB)/2019

IN THE MATTER OF:

Kewal Kishan Kapoor HUF & 17 & Ors.

.... Petitioner/Applicant

v.

Orris Infrastructure Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 11.02.2022

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Nikhil Aswani, Adv.

For the Respondent

Mr. P. Nagesh, Sr. Adv, Ms. Ranjana Roy
Gawai, Mr. Pervinder, Ms. Niharika Adv

ORDER

Mr. Nikhil Aswani, Ld. Counsel for the applicant states that though today the threshold limit as required, to file Section 7 application in view of the amendment dated 28.12.2019, is not reached and application is not maintainable but seeks adjournment on the ground that they have already contacted other home buyers to join in this application to comply the threshold required as per the provisions of the Code. Mr. P. Nagesh, Ld. Sr. Counsel states that today this application has to be dismissed in view of the non-maintainability, he does not have objection if the liberty is granted to file appropriate application.

We dismiss the application. Ld. Counsel for the applicant seeks and is granted to file liberty to file appropriate application.

CP. No. (IB)-80(PB)/2019 is dismissed and **disposed of**.


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)